

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 87152 of 2023

(Arising out of Order-in-Original No. 31/2022-23 dated 08.08.2023 passed by the
Pr. Commissioner of Customs (General), New Custom House, Ballard Estate.)

Parshuram Bhikaji Logistics P. Ltd.

.... Appellant

(Customs Broker No. 11/210)
07, Crado Chawl, Near Sai Hanuman Temple,
Opp. Air Cargo Complex, Sahar,
Andheri (East), Mumbai- 400 099.

Versus

Commissioner of Customs, General –Mumbai

.... Respondent

New Custom House, Ballard Estate,
Mumbai- 400 001.

Appearance:

Shri Gaurav Sarfare, Advocate for the Appellant
Shri Rajiv Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85122/2025

Date of Hearing: 22.01.2025

Date of Decision: 22.01.2025

Per: S.K. MOHANTY

Heard both sides.

2. Learned Advocate appearing for the appellant prayed for withdrawing the appeal. The prayer made by the appellant is considered and accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)